

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SHREESATYA SPONGE & POWER PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	ShreeSatya Sponge & Power Private Limited
2. Date of incorporation of corporate debtor	August 10, 2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27200WB2016PTC217058
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: DN-36, Primarc Tower, Sector-V, Saltlake, Kolkata - 700091, West Bengal
6. Insolvency commencement date in respect of corporate debtor	September 23, 2026 (Order receipt date: September 24, 2026)
7. Estimated date of closure of insolvency resolution process	March 22, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pratim Bayal IBBI/PA-003/IPN0213/2018-2019/12385
9. Address and e-mail of the interim resolution professional, as registered with the Board	Pratim Bayal Central Plaza, 7th Floor, Room No. 708, 2/6 Sarat Bose Road, Kolkata - 700020 E-mail: pratimbayal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Pratim Bayal C/o: R. R. Modi, Room No 4C, Ground Floor, 5&6, Pannalal Banerjee Lane, Kolkata - 700001 E-mail: cirp.shreesatya@gmail.com
11. Last date for submission of claims	October 7, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	Web link: www.ibbi.gov.in C/o: R. R. Modi, Room No 4C, Ground Floor, 5&6, Pannalal Banerjee Lane, Kolkata - 700001 E-mail: cirp.shreesatya@gmail.com

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of ShreeSatya Sponge & Power Private Limited on September 23, 2026, vide its order dated September 23, 2026 passed in Company Petition (IB) No. 135/KB/2026.

The creditors of ShreeSatya Sponge & Power Private Limited are hereby called upon to submit their claims with proof on or before October 7, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Pratim Bayal)
Interim Resolution Professional
IBBI/PA-003/IPN0213/2018-2019/12385

Date: September 27, 2026
Place: Kolkata



LEISURE
YOUR DATE WITH CULTURE

What to expect from some of the biggest festivals this season **Page 7**

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SHREESATYA SPONGE & POWER PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	ShreeSatya Sponge & Power Private Limited
2.	Date of incorporation of corporate debtor	August 10, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27200WB2016PTC217058
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: DN-36, Primarc Tower, Sector-V, Saltlake, Kolkata - 700091, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	September 23, 2026 (Order receipt date: September 24, 2026)
7.	Estimated date of closure of insolvency resolution process	March 22, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pratim Bayal IBBI/IPA-003/IPN0213/2018-2019/12385
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Pratim Bayal Central Plaza, 7th Floor, Room No. 708, 2/6 Sarat Bose Road, Kolkata - 700020 E-mail: pratimbayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pratim Bayal C/o: R R Modi, Room No 4C, Ground Floor, 5&6, Pannalal Banerjee Lane, Kolkata - 700001 E-mail: cirp.shreesatya@gmail.com
11.	Last date for submission of claims	October 7, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: www.ibbi.gov.in C/o: R R Modi, Room No 4C, Ground Floor, 5&6, Pannalal Banerjee Lane, Kolkata - 700001 E-mail: cirp.shreesatya@gmail.com

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of ShreeSatya Sponge & Power Private Limited on September 23, 2026, vide its order dated September 23, 2026 passed in Company Petition (IB) No. 135/KB/2026.

The creditors of ShreeSatya Sponge & Power Private Limited are hereby called upon to submit their claims with proof on or before October 7, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Pratim Bayal)
Interim Resolution Professional
IBBI/IPA-003/IPN0213/2018-2019/12385

Date: September 27, 2026
Place: Kolkata



পুরভোটের মুখেই রদবদল পুলিশে

যাদবপুর বিদ্যাপীঠে ধর্মীয় শিক্ষার পাঠ দেওয়ার প্রস্তাব ঘিরে বিতর্ক

কলকাতা ২৭ সেপ্টেম্বর ২০২৬ ৯ আশ্বিন ১৪৩৩ রবিবার বিংশ বর্ষ ১০৮ সংখ্যা ৮ পাতা ৩.০০ টাকা ■ Kolkata 27.09.2026, Vol. 20 Issue No. 108, 8 Pages, Price 3.00

ফর্ম এ
সাধারণ ঘোষণা
(ইনসলভেন্সি অ্যান্ড ব্যাল্কাটসি বোর্ড অফ ইন্ডিয়া (কর্পোরেট ব্যক্তিদের জন্য ইনসলভেন্সি রেজোলিউশন প্রক্রিয়া) প্রবিধানমালা, ২০১৬-এর প্রবিধান ৬-এর অধীনে)
শ্রীসত্য স্পঞ্জ অ্যান্ড পাওয়ার প্রাইভেট লিমিটেড-এর
পাওনাদারদের দৃষ্টি আকর্ষণের জন্য

প্রাসঙ্গিক বিবরণ	
১. কর্পোরেট ডেটরের নাম	শ্রীসত্য স্পঞ্জ অ্যান্ড পাওয়ার প্রাইভেট লিমিটেড
২. কর্পোরেট ডেটর নিগমিত হওয়ার তারিখ	১০ আগস্ট, ২০১৬
৩. যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর নিগমিত/নিবন্ধিত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪. কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং / লিমিটেড লায়ালিটি আইডেন্টিফিকেশন নং	U27200WB2016PTC217058
৫. কর্পোরেট ডেটরের নিবন্ধিত কার্যালয় এবং প্রধান কার্যালয়ের (যদি থাকে) ঠিকানা	নিবন্ধিত কার্যালয় : ডিএন-৩৬, প্রাইমার্ক টাওয়ার, সেক্টর-V, সল্টলেক, কলকাতা-৭০০০৯১, পশ্চিমবঙ্গ
৬. কর্পোরেট ডেটরের ক্ষেত্রে ইনসলভেন্সি শুরু তারিখ	২৩ সেপ্টেম্বর, ২০২৬ (আদেশ প্রাপ্তির তারিখ : ২৪ সেপ্টেম্বর, ২০২৬)
৭. ইনসলভেন্সি রেজোলিউশন প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	২২ মার্চ, ২০২৭
৮. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কার্যরত ইনসলভেন্সি প্রফেশনাল-এর নাম এবং রেজিস্ট্রেশন নম্বর	প্রতিম বয়াল IBBI/IPA-003/IPN0213/2018-2019/12385
৯. বোর্ডের কাছে নিবন্ধিত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল-এর ঠিকানা এবং ই-মেইল	প্রতিম বয়াল সেন্ট্রাল প্রাজা, ৭ম ফ্লোর, রুম নং ৭০৮, ২/৬ শরৎ বোস রোড, কলকাতা-৭০০০২০ ইমেইল : pratimbayal@gmail.com
১০. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল-এর সাথে যোগাযোগের জন্য ব্যবহৃত ঠিকানা এবং ই-মেইল	প্রতিম বয়াল প্রযত্নে : আর আর মোদী, রুম নং ৪সি, গ্রাউন্ড ফ্লোর, ৫ এবং ৬ পান্নালাল ব্যানার্জি লেন, কলকাতা-৭০০০০১ ইমেইল : cirp.shreesatya@gmail.com
১১. দাবি পেশ করার শেষ তারিখ	৭ অক্টোবর, ২০২৬
১২. ধারা ২১-এর উপ-ধারা (৬এ)-এর ক্রুজ (বি)-এর অধীনে পাওনাদারদের শ্রেণিবিভাগ, যদি থাকে, যা অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল কর্তৃক নিরূপিত হয়েছে	নেই
১৩. একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য চিহ্নিত ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪. প্রাসঙ্গিক ফর্মগুলি এবং অনুমোদিত প্রতিনিধিদের বিবরণ যেখানে উপলব্ধ	ওয়েব লিঙ্ক : www.ibbi.gov.in প্রযত্নে : আর আর মোদী, রুম নং ৪সি, গ্রাউন্ড ফ্লোর, ৫ এবং ৬ পান্নালাল ব্যানার্জি লেন, কলকাতা-৭০০০০১ ইমেইল : cirp.shreesatya@gmail.com

এতদ্বারা বিজ্ঞপ্তি দেওয়া হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, কলকাতা বেঞ্চ তাদের ২৩ সেপ্টেম্বর, ২০২৬ তারিখের কোম্পানি পিটিশন (IB) No. 135/KB/2026-এ প্রদত্ত আদেশের মাধ্যমে গত ২৩ সেপ্টেম্বর, ২০২৬ তারিখে শ্রীসত্য স্পঞ্জ অ্যান্ড পাওয়ার প্রাইভেট লিমিটেড-এর একটি কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রক্রিয়া শুরু করার আদেশ দিয়েছে।

শ্রীসত্য স্পঞ্জ অ্যান্ড পাওয়ার প্রাইভেট লিমিটেড-এর পাওনাদারদের এতদ্বারা আগামী ৭ অক্টোবর, ২০২৬ তারিখে বা তার আগে দফা নং ১০-এ উল্লেখিত ঠিকানায় অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল-এর কাছে প্রমাণ সহ তাদের দাবি জমা দেওয়ার আহ্বান জানানো হচ্ছে।

আর্থিক পাওনাদাররা শুধুমাত্র বৈদ্যুতিন মাধ্যমে প্রমাণ সহ তাদের দাবি জমা দেবেন। অন্যান্য সমস্ত পাওনাদাররা সশরীরে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে প্রমাণ সহ তাদের দাবি জমা দিতে পারেন।

দফা নং ১২-এর বিপরীতে তালিকাভুক্ত কোনো শ্রেণির অন্তর্ভুক্ত একজন আর্থিক পাওনাদার, ফর্ম সিএ-তে সেই শ্রেণির (NIL) অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য দফা নং ১৩-এর বিপরীতে তালিকাভুক্ত তিনজন ইনসলভেন্সি প্রফেশনাল-এর মধ্যে থেকে তার পছন্দের অনুমোদিত প্রতিনিধিকে নির্দেশ করবেন।

দাবির মিথ্যা বা বিভ্রান্তিকর প্রমাণ জমা দিলে শাস্তির সম্মুখীন হতে হবে।

স্বা/-
(প্রতিম বয়াল)
অন্তর্বর্তীকালীন প্রস্তাব পেশাদার
IBBI/IPA-003/IPN0213/2018-2019/12385

তারিখ : ২৭ সেপ্টেম্বর, ২০২৬
স্থান : কলকাতা